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 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the
Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATION.

The 19th December 1936.

No. 8540-P.—In exercise of the powers conferred on him by sections 1, 3, 7, 12, 44, 45 and 46 of the Police Act, 1861 (Act V of 1861), and all other powers enabling him in this behalf the Governor is pleased to direct and authorise that, with effect from the 1st January 1937, Police procedure throughout the province of Orissa shall, so far as may be, be regulated by the orders, rules and forms contained in the Bihar and Orissa Police Manual, 1931 (volumes I to III) as amended up to date, subject, in the case of the districts of Ganjam and Koraput, to the following exceptions, namely:—

Exceptions.

(1) The rules, forms and appendices mentioned in Schedule I and in column (3) of Schedule II shall not apply to the districts of Ganjam and Koraput.

(2) The rules, forms and orders mentioned in column (1) of Schedule II and in Schedule III shall continue to apply to the said districts.

2. Save as provided in paragraph 1, the orders, forms and rules contained in the Madras Police Orders (volumes I to IV), so far as they are in force in the said districts, are hereby cancelled with effect from the aforesaid date.

[1] SCHEDULE I.

Bihar and Orissa Police Manual Rules, Forms and Appendices which will not be enforced and for which there are no corresponding Madras rules or orders.

B. & O. Rules, P. M. Volume I.	Subject.
41 (8)	Information from Chaukidars.
51	Police officers summoned by Panchayat.
70 (e)	Working of Chaukidari Act.
71 (a)	Supervision of Chaukidari Work.
97	Epidemic.
106	G. T. S. Pillars.
110	Chaukidari parade.
111	Duties of Chaukidars.
112	Reports of Chaukidars.
124 (e) The words "through the court sub-inspector" in sentence 1 and sentences 2 and 3.	Cash Accounts.
124 (g)	Money sent to Court Officer.
126	Vital statistics.
127	Registration of births and deaths, in Municipal area.
154 (b)	Hue and cry notices at Chaukidari parades.
155	Duties of dafadars.
248	Duties of Court Officer.
252 } 253 } 254 }	Rules relating to Court Office.
263	Court Office and Magistrates.
270	Verification application.
279	Conduct of cases by Court Officers.
287 (e)	Despatch of warrants by Court Officer.
289	Attachment List by Court Officer.
294 (a) and (b)	Court Process Register.
295	Hajat Register.
298 (a) } 300 }	Confessing prisoners and removal from Hajat as far as they relate to Court Officer.
305	Bail bond by Court Officer.
307	Court Malkhana Register.
308	Daily under trial case Report.
309	Production of prisoners in Sessions Court by Court Officer.
312	Appeal Register.
314	General Register.
315	Sessions Register.

[1] Amended by notification no. 315-8-P of 12.12.36 (See O. Gazette of 15.12.36, Pt. III, p. 45-57)

SCHEDULE I—(contd).

B. & O. Rules, P. M. Volume I.			Subject.
316 Final Memorandum.
317 Conviction Register.
319 Index to Conviction Register.
320 System of Indexing.
322 Court Khatian Register.
325 (e)	} Court Officer's duties relating to arms in the Court Malkhana.
326			
327 (a) Malkhana statement sent to Court Officer.
328 Check and scrutiny of Malkhana statement.
350 Jail parade.
*370 (b) District Magistrate's permission for surveillance.
*371 Enquiry note sheet.
*390 Chaukidars and gangs.
602 Court Officers and Escorts.
754 Classification of Police Officers for T. A. Rules.
760 Batta.
861 Rewards to Chaukidars.
927 Codes and Manual relating to Accounts.
957 to 961 Diet in Police Hospital
1004 T. A. of Chaukidars.
1015 G. T. S. Return.

B. & O. Forms, P. M. Volume II.			Subject.
11 Epidemic Report Form.
12 G. T. S. Return.
13	} Chaukidari forms.
14			
22 Monthly cash account.
51 Court Malkhana Register.
53 Daily under trial case Report.
54 Appeal Register.
56 General Register.
57 Sessions Register.
58 Final Memo.
59 Court Conviction Register.
60 Index to C. R.
61 Court Khatian Register.
70 P. R. Slip book.
73 Jail Parade.
78 Enquiry note sheet of persons under surveillance
81 Calcutta Enquiry Slip Book.

SCHEDULE I.—(concl'd).

B. & O. Forms, P. M. Volume II.		Subject.
92 Monthly return of Government Railway Police Inspectors.
95 Accident Report.
130 and 131 Hospital diet bill and recoveries.
183 Cost of Military Police.
185 (E)2 Statement of cost of village watch.
186 Statement of District Chaukidari Reward.
B. & O. Appendices Volume III.		Subject.
68 Departmental Stores. Appendices not applicable to officers transferred from Madras.
44 Pay and allowances of superior officers.
44A Pay and allowances of subordinate officers
47 Conveyance allowance.
56 List of Accounts and Codes.

[2] SCHEDULE II.

Madras Rules, Police and Executive Orders, etc., which should be followed in supersession of corresponding Bihar and Orissa Rules.

Madras Police Orders, Volume I.	Subject.	Corresponding B. & O. Rules, Volume I.
69 (2)	... Heights of constables ...	663
148	... } Court office and Prosecuting Officer's duties.	246 to 254.
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202	... Musketry ...	631 to 636 and Appendix 36
363	... Register of property taken possession of by Police.	119 and 120.
406A	... Deposited arms ...	325 and 326.
*440	...	*355.
*441	...	*356.
*442	...	*357.
*443	...	*358.
*444	...	*359.
445	...	*360.
446	...	*361.
447	...	*364.
448	... Station Crime History or Crime Directory.	*365.
449	...	*366 and Appendix 17
450	...	
451	...	

[1] Amended by notification no. 315-8-P of 12.12.39 (See O. Gazette of 15.12.39, Pt. III, p. 4355)

SCHEDULE II—(contd.)

Madras Police Orders, Volume I.	Subject.	Corresponding B. & O. Rules, Volume I.
*452	...	
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*471 (1 to 3)	P. R. Slip as release notice	... 352.
*471 (4)	P. R. Slips as release notices	... *362.
520 (2)	Verification application	... 270.
527	F. P. Slips unidentified persons	... 271.
533	Annual statement of death of ex-convicts by Court Officer.	454.
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703 (1)	Duties of Rural Police	... 155.
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11	Security deposit	... 992.
15 }	Pay bills	... 962, 964-968
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32 }	...	

SCHEDULE II—(concl'd.)

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68 } 69 } 70 }	... Cash Book and Cash Accounts	... 939, 940.
89	... Contingent bill 949.
90	... Medical Store 956.
146	... Travelling allowance of constables, on transfer.	... 764.
210 } to } 225 }	... Service Books and Rolls	... 1040-1042.
249 } 369 and } 20 }	... Duties of Sergeant-Major 623.
258 } 273 }	... Fire Arms 1089.
296, 297	Ordnance Store Appendix 66.
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Chapter XIX	Finger Prints Chapter XVI
Office Manual Forms.	Subject.	Corresponding B & O. Forms.
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2 A	... Ditto (for Accountant)	... }
3	... Pay and Acquittance Roll	... 132.
Madras Police Order Volume III Forms.	Subject.	Corresponding B. & O. Forms, Volume II.
24	... Advice Slip 124
29	... Register of Target practice	... 99
51	... Malkhana Register 18
62 I-IV	... C. D. Part II and III	... { 74 75 A 75 B
66	... Verification application 47
74 and 75	... Finger Print Slips of unidentified persons	... 48
77	... Death statement of ex-convicts	... 72
79, 79A	... Arms Register 68

SCHEDULE III.

Madras Police Rules and Orders, etc., which remain in force, in the absence of any corresponding Bihar and Orissa Police Manual Rules.

Madras Police Orders, Volume I.	Subject.
5 Village Police.
*65 Oriya Examination for Sub-Inspectors.

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Madras Police Orders, Volume I.

			Subject.
66B Appointment of Havildar-Major.
*104 Duties of Subdivisional Police Officer.
172 Duties of Mahouts.
173 Duties of Cavalis.
197 Drill in police-station.
200 Fatigue duty.
233A Abeyance of punishment.
*289A and B Aircraft and cinema accidents.
*305 Village Magistrate not to record confessions.
314, 314A Arrest in Nuisance cases.
*327A Photograph of under-trial prisoners.
348 Notice to complainants under sections 157 (b) and 173, Criminal Procedure Code.
*393 Blank cartridges and buckshots never to be supplied to police in suppression of riots.
399 Note books of constables.
400 Custody of Note Books.
405 Nuisance Case Register and charge sheet.
408 Duty Roster.
411 Custody of ammunitions in stations.
417 Visiting book of superior officers (separate).
*465 Obligatory duty of Village Magistrate to report movements of "History Sheetters".
524 to 526 Preparation and submission of Finger Prints.
*536 Subjail guards.
*560 Production of under-trials.
*580 Village Beats.
581 Constables' duties and beats.
*591 Village headmen to take care of the sick and destitute.
607 Organisation of Armed Reserve.
701	} Village Police administration and village magistracy, etc.
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SCHEDULE III—concl'd.

Office Manual, Volume IV.			Subject.
5 Branches of Superintendent of Police's office.
Chapter VII Travelling Allowance Rules.
237 Medical History Sheet.
307 Custody of stores.
308 Accounts of receipt and issue by Sergeants-Major.
309 Circle Inspectors' and office quarterly return of Government property.
311 Quarterly Store Committee.
321 Maintenance of Government property register by Circle Inspector.
362 Inspector to maintain registers of printed forms and stationeries.
368 Up-keep of elephants.
368A Motor Lorry Rules.
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O. M. 106 Crime ledger of cognizable cases taken by Magistrate.
O. M. 107 Cognizable cases taken up by Police.
O. M. 108 Non-cognizable cases.
Police Forms, Volume III.			Subject.
18 Diary of Prosecuting Inspector.
19 Notice of appeals to Prosecuting Inspector.
48A Case diary docket.
57 Notice to complainants.
61 Nuisance case Register.
70 I-II Gang Register.
73 Conviction Memo.
74 Finger Print Slip.
80, 81 Duty Roster.
82 Beat Book.
89 Visiting book of superior officers.

By order of the Governor,
P. T. MANSFIELD,
Chief Secretary to Government.

LAW AND COMMERCE
DEPARTMENT.

NOTIFICATIONS.

The 19th December 1936.

No. 5645/11-P-27/36-Com.—The following draft of rules for the licensing and registration of cargo boats which under clause (k) of sub-section (1) of section 6 of the Indian Ports Act, 1908 and section 79 of the Sea Customs Act, 1878 (VIII of 1878), the Government of Orissa propose to issue in supersession of all rules on the subject is published for the information of persons likely to be affected thereby, and notice is hereby given that the draft will be taken into consideration by the Government on or after the 18th March 1937.

2. Any objection or suggestion which may be received from any person with respect to the draft before the date specified above will be considered by the Government of Orissa.

DRAFT RULES.

1. In these rules, unless there is anything repugnant in the subject or context—

Definition.

(a) "Conservator" means the Port Officer of the Orissa Ports.

(b) "Port" means the Dhamra (Chandbali) port, the limits of which are defined in notification no. 1652—IVP-12-Com., dated the 9th June 1931.

(c) "Harbour limits" means that portion of the Baitarani river which is included between the telegraph line crossing the river 1 mile above Guire Point and the tide gauge in Harripur Reach situated $1\frac{1}{2}$ miles below "Love Point".

2. In these rules cargo boat includes the following two classes:—

Definition.

Class I.—Barges or flats constructed of iron or wood, ship shape and with straight keel.

Class II.—Open country boats usually called Malangees or Patlas or Kathuas.

3. (1) No cargo boat shall ply, whether for hire or not, or whether regularly or occasionally, within or partly within and partly without the limits of the port of Dhamra (Chandbali)—

(a) unless it has been granted a licence in the form prescribed in Appendix V to the rules and been registered by the Conservator and such licence is still in force;

(b) unless the letter "D" followed by the number specified in the licence is painted on both sides of the boat in white figures not less than twelve inches in length.

(2) No number or mark of any kind shall be painted or affixed on any cargo boat in proximity to the number of the licence.

4. (1) Every application for the licensing, Application for the and registration of, a licensing and registra- class I cargo boat shall tion of cargo boats. be made in writing to the Conservator and shall be signed by the owner, and shall state the residence of the owner, the name of the tindal in charge, the number of the crew and the description and tonnage of the boat. If the residence of the owner is not in the port, the name and residence of an agent in the port, duly authorized to act for him as regards the licensing and registration of the boat, shall be stated by the owner. If the cargo boat has been previously licensed its previous number shall be stated.

(2) The applicant shall produce the cargo boat at such time and place as the Conservator shall direct.

5. No licence shall be granted in respect of any cargo boat until such boat has been surveyed by the Conservator or an officer acting on his behalf and he has satisfied himself that the following conditions are fulfilled, namely:—

(a) that the cargo boat is in good order and is suitable for the conveyance of cargo within or partly within and partly without the port limits;

(b) that the tonnage of such boat is ascertained in the manner prescribed in Appendix II to these rules;

(c) that the number of the crew required for safe navigation of such boat is according to the scale prescribed in Appendix I to these rules;

(d) that such boat is provided with adequate appliances for the pumping or bailing out or otherwise getting rid of bilge water and with serviceable ground tackle and other equipment necessary for safe navigation;

(e) that, in the case of class I cargo boats,

(i) the freeboard of the boat when fully loaded is ascertained in the manner prescribed in Appendix III to these rules;

(ii) the boat is fitted with a caboose or fireplace in a suitable position.

6. If the conditions enumerated in rule 51 are satisfied, and on Issue of licence for cargo boat. payment of fees in accordance with the schedules of charges prescribed in Appendix IV to these rules the Conservator shall—

(a) issue to the owner a licence in duplicate, which shall contain the particulars of the cargo boat and the name of the tindal in charge, and shall otherwise be in the form prescribed in Appendix V to these rules:

In case of class II cargo boats licences need only be issued in original.

(b) cause the necessary particulars relating to the boat to be entered in the register of cargo boats;

(c) cause to be painted, on both sides of the cargo boat, the number assigned by the licence to such boat preceded by the letter "D" in white figures not less than 12 inches in length;

(d) in the case of class I cargo boats cause to be cut in the middle of the boat a conspicuous mark indicating the freeboard or the greatest depth to which she may be immersed when loaded.

7. Every licence granted in respect of any cargo boat under these rules, shall, unless cancelled or suspended, continue in force for one year only from date of licence.

8. (1) Application for the renewal of a licence for a class I cargo boat shall be made by the owner or his agent in writing to the Conservator. The Conservator may at his discretion before renewing the licence require the cargo boat to be produced for examination, and if he is of opinion that the vessel satisfies the conditions specified in rule 51 shall grant a renewed licence for which a fee shall be payable in accordance with the scale prescribed by Appendix IV to these rules.

(2) Application for the renewal of a licence for a class II cargo boat shall be made in person by the owner or manjhi of the boat.

(3) If the owner, agent or manjhi fails to make application for the renewal of the licence for the cargo boat within two months from the date of expiry of the old licence he shall be charged licence fees at double rate.

9. Every licensed cargo boat when plying shall have its licence on board and the licence shall be produced when required by any Port Official and shall be delivered up (in duplicate in case of class I

boats) on the expiration or other determination of the licence.

10. If the manjhis of a cargo boat fail to produce their licence as aforesaid the boat may be treated as an unlicensed boat unless satisfactory explanation is given to the Conservator of the Port or in his absence to the Customs Officer at the station.

11. (1) When the ownership of a cargo boat is transferred the cargo boat shall not ply within or partly within and partly without the port after such a transfer, unless or until the licence has been registered in the name of the transferee.

(2) Application for the transfer of the licence shall be made by the transferee in writing to the Conservator and the licence shall be reissued, with the necessary corrections on payment of a fee in accordance with the scale prescribed in Appendix IV to these rules.

3. In the case of class I cargo boats—

(a) when the tindal of the boat is changed, the cargo boat shall not ply within or partly within and partly without the port unless or until the necessary corrections have been made on the licence held by the owner and the tindal and in the register maintained by the Conservator;

(b) application for the change of the tindal's name on the licence shall be made by the owner or the tindal in writing to the Conservator and the licence shall be reissued after the necessary corrections, on payment of the fee prescribed in Appendix IV to these rules.

12. If during the continuance of a licence the number of a licensed cargo boat painted on a licence becomes so defaced as when defaced. to be illegible, the Conservator shall cause a fresh number to be painted, for which a fee shall be payable in accordance with the scale prescribed by Appendix IV to these rules.

13. If the Conservator is satisfied that a licensed cargo boat has become defective in any of the matters referred to in clauses (a), (b), (c) and (d) of rule 51, he may order the owner or his agent to remedy such defects; and thereupon such cargo boat shall cease to ply until such defects have been remedied.

14. The Conservator may at any time revoke the licence granted in respect of any cargo boat if he is satisfied that such a boat is unseaworthy or unserviceable.

15. The Conservator may at any time suspend or cancel a licence for a breach by the owner of a cargo boat or the tindal in charge thereof of any of these rules, or of any other rules for the time being in force relating or applicable to cargo boats, or if the cargo boat has in his opinion become unfit for the conveyance of cargo.

16. If any subsisting licence granted in respect of a cargo boat is lost, the Conservator shall, on the application of the owner or agent of such boat, issue a duplicate of the original licence for which a fee shall be payable in accordance with the scale prescribed by Appendix IV to these rules.

17. The owner or his agent or the tindal in charge of any licensed cargo boat shall not permit such boat to be loaded so as to submerge the mark indicating the load water line, and shall not permit such boat to ply unless it is provided at all times with the number of crew on board in accordance with the scale prescribed by Appendix I to these rules.

18. Cargo boats when underway within the port shall be either under sails or oars or in tow of a steamer, in such a manner as to enable them to be kept clear of moving vessels.

19. Whenever any accident causing serious hurt to any person or material damage to any property occurs on board of, or by means of, any cargo boat, the tindal in charge shall at once proceed to the nearest police-station and report the circumstances connected with accident to the officer in charge. If the accident occurs in the port he shall inform the Conservator also.

20. All bilge water shall be pumped or baled out or otherwise got rid of from a cargo boat at least once a day.

21. Any cargo boat may at any reasonable time be inspected by the Conservator or any officer appointed on his behalf for the purpose of seeing that the provisions of these rules are duly observed.

22. The Conservator shall maintain a register of cargo boats and every owner or agent of a licensed boat.

23. In the above rules, *Class I cargo boats* shall be subject to licence to ply within, or partly within and partly without, the port limits of Dhamra (Chandbali), and *Class II Boats* shall be subject only to licence when plying within, or partly within and partly without, the Harbour Limits of the Port of Dhamra (Chandbali) as defined in rule 1 (c) of these rules.

APPENDIX I.

SCALE SHOWING PRESCRIBED NUMBER OF CREW
[VIDE RULES 5 (c) AND 17].

Class I—Square built, open or decked.
For a boat not more than 15 tons burden,
5 men including Manjhi.

Above 15 tons but not exceeding 20 tons,
6 men including Manjhi.

Above 20 tons but not exceeding 25 tons,
7 men including Manjhi.

Above 25 tons but not exceeding 30 tons,
8 men including Manjhi.

Above 30 tons but not exceeding 35 tons,
9 men including Manjhi.

Above 35 tons but not exceeding 40 tons,
10 men including Manjhi.

Above 40 tons, 11 men including
Manjhi.

*Class II—Malangee, Patla or Kathua
Boats.*

For a boat more than 15 tons burden, 4
men including Manjhi.

Above 15 tons but not exceeding 20 tons,
5 men including Manjhi.

Above 20 tons but not exceeding 30 tons,
6 men including Manjhi.

Above 30 tons but not exceeding 35 tons,
7 men including Manjhi.

Above 35 tons, 7 men including Manjhi.

(a) Provided that when cargo boats are in tow of steam or motor tugs half the above crew shall be considered sufficient.

(b) Provided also that when cargo boats are laid up there shall be in charge of them sufficient crew to look after their ground tackle. The Conservator's decision in this matter shall be final.

APPENDIX II.

FORMULA FOR ASCERTAINING TONNAGE OF
CARGO-BOATS [VIDE RULE 5 (b)].

Class I.

For square built open cargo boats which are of slip shape and with straight keel moved by oars or sails or towed.

Length—Measure the length from inside of stem to inside of stern post.

Breadth—Breadth measurement for finding the tonnage should be inside measurement at the broadest part from skin to skin.

Depth—Measure the depth from the top of main deck beam amidships to upper side of floor ceiling plank.

Multiply the length, breadth and depth together and the product by 0.009. The result will be the tonnage. In the case of cargo boats registered in the United Kingdom the gross tonnage as registered will be accepted for the purpose of these rules; in the case of specially constructed boats where it can be shown that the measurements made according to the above formula are inaccurate, special surveys may be held.

In the case of class II boats the product of length, breadth and depth is to be multiplied by .0064.

The foregoing formula shall be used in measuring boats and flats of Class I, up to a burden of 50 tons, but the measurement of boats or flats of that class exceeding 50 tons shall be made under the Merchant Shipping Act, provided that the Conservator may

measure boats or flats of Class I of any size under the Merchant Shipping Act, when the owners show that the measurements made according to the above formula are inaccurate or oppressive.

APPENDIX III.

SCALE FOR ASCERTAINING FREE-BOARD OF CARGO-BOATS.

[Vide Rule 5 (c).]

The free-board of any square built open or decked cargo boat which is ordinarily moved by oars or sails shall be determined according to the following scale:—

Length of boat—30 feet. Free-board amidship—1 foot and 9 inches.

For any additional foot or part thereof an additional one-fourth inch.

For the purpose of the above scale, boats shall be measured from the afterside of the stem post to the foreside of the stern post. The free-board of any iron flat or other decked cargo boat which is never moved except under tow by a steam vessel shall be not less than two inches for every foot of the boat's depth with a minimum of 18 inches in the case of any boat over 50 tons.

APPENDIX IV.

SCALE OF CHARGES (VIDE RULES 6, 8, 11, 12 AND 16).

	Rs.	a.	p.	
1. For surveying, registering providing with a number, issuing or renewing licences to cargo boats.	0	4	0	per ton with a minimum charge of rupee one per boat.
2. Change of Tindal's name on licence in the case of class I cargo boats.	0	8	0	„
3. Transfer of ownership and licence	1	0	0	„
4. Issue of duplicate licence	..	1	0	0 „
5. Repainting the defaced or illegible number.	0	4	0	„

APPENDIX V.

LICENCE OF CARGO BOATS (VIDE RULE 3).

1. Serial no. of boat for the year 19
2. Date of issue of licence.
3. Name and address of the owner of the boat.
4. Name and address of the Tindal or Sukani of boat.
5. Description and class of boat.
6. Gross tonnage of boat.
7. Number of oars.
8. Number of crews.
9. Appliances provided for pumping or bailing out bilge water.

- 10. Free-board.
- 11. Date of expiry of licence.

CHANDBALI CUSTOM OFFICE:

The.....19

Collector of Customs.

N.B.—This licence must be kept in the boat and produced on demand.

ନୌକାର ଲାଇସେନ୍ସ ।

- ୧ । ସନ ୧୧ ସାଲ ବାବଦ୍ ନୌକାର ଚରଫ ନିୟମ ।
- ୨ । ଲାଇସେନ୍ସ ଦାୟିତ୍ୱର ଭାରଣ ।
- ୩ । ନୌକାଧିକାରୀଙ୍କ ନାମ ଓ ବାସଗ୍ରାମ ।
- ୪ । ନୌକାର ଡେପୋଜିଟ୍ ବା ସୁକାଳଙ୍କ ନାମ ଓ ବାସଗ୍ରାମ ।
- ୫ । ନୌକାର ବଦରଣ ଓ ବରଣ ।
- ୬ । ନୌକାରେ ବୋର୍ଡାଉର ପରମାଣ ।
- ୭ । ଦାଣ୍ଡର ସଂଖ୍ୟା ।
- ୮ । ଦାଣ୍ଡ ମାଣ୍ଡିକ୍ ସଂଖ୍ୟା ।
- ୯ । ନୌକାରେ ଜଳ ପ୍ରବେଶ କଲେ ତାହା ବାହାର କରିବା ସ୍ୱତ୍ତ୍ୱ ଅଛି କି ?
- ୧୦ । ମୂଲ୍ୟ ପୋଲିସ୍ ।
- ୧୧ । ଲାଇସେନ୍ସ ଶେଷ ହେବା ଭାରଣ ।

ଗୁଜରାଲ କଷ୍ଟମ ଅଟିବ ।
 ତା ୧୧ }

ବନ୍ଧନ ବଲେଡ଼୍ ।

ମାଣ୍ଡି ଏହି ଲାଇସେନ୍ସକୁ ସରକାରେ ନୌକାରେ ରଖିବେ ଏବଂ ଚଳାବସାରେ ବର୍ଣ୍ଣାଦେବ ।

By order of the Governor,
 C. G. NAIR,
 Secretary to Government.

The 19th December 1936.

Revenue Department, is hereby cancelled so far as the said notification applied to the Province of Orissa.

No. 5693-Com.—It is hereby notified for general information that Calicut is declared free from small-pox and that the existing regulations for the prevention of the introduction of small-pox by sea which were enforced in the ports of Orissa against vessels arriving from Calicut have been withdrawn.

By order of the Governor,
 C. G. NAIR,
 Secretary to Government.

C. G. NAIR,
 Secretary to Government.

The 21st/22nd December 1936.

EDUCATION, HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

No. 5722/IE-47/36-Com.—In exercise of the powers conferred upon him by sections 6 and 9 of the Indian Christian Marriage Act, 1872 (Act XV of 1872), the Governor of Orissa is pleased to authorise the Reverend Benjamin Frank Wilks Fellows to solemnize marriage between persons, one or both of whom is a Christian or are Christians and to grant certificates of marriages between persons who are native Christians, within the territories under the administration of the Government of Orissa.

ORDER.

The 22nd December 1936.

2. Notification no 3587-VIE-53/32-R., dated the 11th April 1932, issued by the Government of Bihar and Orissa in the

No. 8927-M.-37/36-L. S. G.—Under sub-section (1) of section 8 of the Madras Town Planning Act, 1920, the Government are pleased to sanction the extension of time until 31st March 1938 for the preparation, publication and submission to Government by the Parlakimedi Municipal Council of the general town planning scheme in respect of all land within the municipality and in its vicinity only on the condition that provision is made

in the budget for 1937-38 for the work which should be completed within the time granted. No more extensions will be granted. The Government are not prepared to make any grant towards the cost of the work.

A. F. W. DIXON,

Secretary to Government.

HOME (REFORMS) DEPARTMENT.

NOTIFICATION.

Puri, the 14th December 1936.

No. 4344-Ref.-P.—In exercise of the powers conferred by paragraph twenty of the Fifth Schedule to the Government of India Act, 1935, read with paragraph twenty-six of Part I of the Government of India (Provincial Legislative Assemblies) Order, 1936, and subparagraph (5) of paragraph three of Part I and paragraph six of Part III of the Government of India (Provincial Elections) (Corrupt Practices and Election Petitions) Order, 1936, and of all other powers enabling him in that

behalf, the Governor of Orissa is hereby pleased to direct that the following amendment shall be made in section IX (General Provisions) of the Orissa Legislative Assembly Electoral Rules, Part II (Elections and Election Petitions,) 1936, published under Government notification no. 2609-Ref.P., dated the 2nd October 1936.

After rule 127 of the said Rules the following rule shall be added, namely:—

128. Subject to the provisions of the Government of India (Provincial Elections) (Corrupt Practices and Election Petitions) Order, 1936, and these rules relating to the decision of doubts and disputes as to the validity of an election including a primary election, in so far as they are applicable, all decisions given by Returning Officers under the powers conferred on them by these rules shall be final.

By order of the Governor,

M. HAMID,

Deputy Secretary to Government.

The Kujang Central Co-operative Union Limited. Balance Sheet as on 31st December 1935.

Capital and Liabilities.

Property and Assets.

Capital and Liabilities.				Property and Assets.			
Serial no.	Particulars.	Amount.	Total.	Serial no.	Particulars.	Amount.	Total.
1	2	3	4	1	2	3	4
		Rs. a. p.	Rs. a. p.			Rs. a. p.	Rs. a. p.
1	Share Capital:—			1	Building and land:—		
	(a) Authorised 5,000×10	50,000 0 0			(i) Balance at the end of the year.	1,038 0 0	
	(b) Subscribed and paid up—				(ii) Less depreciation at 10 per cent.	184 0 0	1,474 0 0
	(i) Special 22×10	220 0 0			(Total depreciation up-to-date 1702-5-0).		
	(ii) Ordinary 3,240×10	32,400 0 0	32,620 0 0	2	Dead stock and furniture:—		
2	Reserve Fund—				(i) Balance at the end of the year.	736 0 0	
	Balance at the beginning of the year.		3,225 11 1		(ii) Less depreciation at 10 per cent.	76 0 0	660 0 0
3	Bad debt fund		1,400 1 0		Total depreciation up-to-date Rs. 978.		
4	Other funds:—			3	Library:—		
	(a) Development fund	483 0 0			(i) Balance at the end of the year.	80 0 0	
	(b) Education fund	635 0 0			(ii) Less depreciation at 25 per cent.	20 0 0	60 0 0
	(c) Remuneration and rewards	47 0 0		4	Agricultural implement:—		
	(d) Agricultural Improvement fund	65 0 0	1,230 0 0		(i) Balance at the end of the year.	3,070 0 0	
5	Loans—				(ii) Less depreciation at 20 per cent.	616 0 0	2,463 0 0
	From Bihar and Orissa Provincial Bank.		67,580 0 0		(Total depreciation up-to-date Rs. 4,004-4-0).		
6	Cash credit with Provincial Bank		110 14 1	5	Fly shuttle looms:—		
7	Fixed deposit:—				(i) Balance at the end of the year.	19 0 0	
	(a) From members	28,834 3 0			(ii) Less depreciation at 25 per cent.	5 0 0	14 0 0
	(b) From non-members—				(Total depreciation up-to-date Rs. 182-4-0).		
	(i) Local	1,26,022 12 0		6	Reserve fund investment—		
	(ii) Foreign	11,613 3 0			In Provincial Bank shares		7,000 0 0
	(c) From societies	737 10 0	1,67,207 12 0	7	Other investments—		
8	Savings Bank deposits:—				Investment in Reserve Bank, India		500 0 0
	(a) From members	307 10 0			Land purchased from society members (at cost).		412 8 0
	(b) From non-members—			8	Investment in running societies:—		
	Local	6,726 15 6			(i) Overdue loan	1,04,843 0 0	
	(c) From Societies	1,123 3 3	8,157 12 0		(ii) Not overdue loan	51,103 0 0	2,15,049 0 0
9	Other deposits—			10	Investment in liquidated societies		14,203 0 0
	Provident fund deposits		2,243 7 0	11	Interest earned but not received:—		
10	Interest due but not paid		12,278 11 0		(i) Overdue including dues from liquidated societies (Rs. 9,912-1-0 only).	60,580 0 0	
11	Outstanding charges:—				(ii) Not overdue including dues on other investments.	21,888 4 0	82,468 4 0
	(i) Establishment—			12	Advance recoverable:—		
	(a) Salary	312 3 0			(i) From staff (general)	265 3 6	
	(b) Travelling allowance	780 6 0			(ii) For legal expenses	44 2 3	
	(ii) Provident fund contribution by Central Union.	14 0 0			(iii) Liquidator	900 0 0	
	(iii) Travelling allowance to Directors.	123 11 0			(iv) Others	70 0 0	1,270 5
	(iv) Postage and telegram	18 0 0		13	Advance recoverable from societies:—		
	(v) Contingencies	4 3 0			(i) Federation contribution	120 11 0	
	(vi) Repairs to agricultural implements.	23 12 0			(ii) Subscription for magazine	3 1 0	
	(vii) Rent payable	60 3 11			(iii) For legal expenses	642 1 8	771 13 8
	(viii) Rebate to Societies	3,811 12 0	6,127 8 11	14	Stock in hand for sale:—		
12	Rebate on M. O. commission of Societies.		14 5 6		(i) Forms Rs. 201 5 0		276 3 6
13	Excess realisation of litigation expenses refundable to Joychandrapur Society.		2 7 0		(ii) Stock Rs. 14 14 6		
14	Profit and loss account:—			15	Other items:—		
	(i) Profit brought forward including undistributable profit.	43,397 2 10			(i) Price of seeds recoverable	3 0 3	
	(ii) Add net profit for the year	3,125 10 0			(ii) Sale of Gur	253 8 6	
	(iii) Less profit not distributable on account of overdue interest.	46,522 12 10	46,522 12 10		(iii) Subsidy from Bihar & Orissa Co-operative Federation.	25 0 0	
15	Non-distributable profit at the end of the year.				(iv) Sugarcane mill hire	21 8 0	803 0 0
	Total		3,47,725 13 11				

The Kujang Central Co-operative Union Limited. Balance Sheet as on 31st December 1935.

Capital and Liabilities.				Property and Assets.			
Serial no.	Particulars.	Amount.	Total.	Serial no.	Particulars.	Amount.	Total.
1	2	3	4	1	2	3	4
		Rs. a. p.	Rs. a. p.			Rs. a. p.	Rs. a. p.
	Total brought forward	3,47,725 13 11	16	Cash balance:—		
					(i) In hand (with Treasurer) ..	16,039 4 11	
					(ii) Savings Bank deposit in local Post Office.	1,951 8 7	
					(iii) Savings Reserve deposit in Provincial Bank.	1,720 12 9	
					(iv) Permanent advance with Honorary Secretary.	40 0 0	19,801 10 3
	Grand Total	3,47,725 13 11		Grand Total	3,47,725 13 11

We do hereby certify that to the best of our belief the above balance sheet of the Kujang Central Co-operative Union Limited discloses the true position of the Union as on 31-12-1935.

K. S. PARIJA,
Director.

K. C. DAS,
Director.

P. C. MAHANTY,
Honorary Secretary.

I have audited the above balance sheet and have obtained all the informations I have required. Subject to my separate audit note which will be available to the share-holders I am of opinion that the above balance sheet is properly drawn up so as to exhibit a true and correct view of the state of the Union's affairs according to the best of my information and explanation given to me and as shown by the books of the Union.

K. C. MOHANTY,
Accountant.

C. S. PATNAIK, 6-7-1036,
17-8.1030.
Assistant Auditor.

The Sambalpur Central Co-operative Bank Limited. Balance sheet as on the 31st December 1935.

Serial no.	Capital and liabilities.	Amount.	Total.	Serial no.	Properties and assets.	Amount.	Total.
1	2	3	4	1	2	3	4
		Rs. a. p.	Rs. a. p.			Rs. a. p.	Rs. a. p.
	Grand Total brought forward		Grand Total brought forward	..	1,69,104 5 2
13	Suspense account (Cash) ..	51 1 0					
	Suspense account (Grain) ..	20 7 0	71 8 0				
14	Other Items :—						
	1. Federation affiliation fee due to societies in the federation.	12 0 0					
	2. Rebate on M. O. commission ..	4 3 6					
	3. Reassignment account ..	657 3 6	673 7 0				
			0 1 9				
15	Excess realisation of federation contributions from societies.	..					
	Grand Total	..	1,69,104 5 2		Grand Total	..	1,69,104 5 2

I have audited the above balance sheet and obtained all the informations I have required. Subject to my separate audit note which should be made available to the share-holders I am of opinion that the above balance sheet is properly drawn up so as to exhibit a true and correct view of the state of the bank's affairs according to the best of my informations and explanations given to me and shown by the books of the Central Bank.

C. S. PATNAIK,

10-9-36.

Assistant Auditor, Co-operative Societies.

We certify that to the best of our belief the above balance sheet discloses the true position of the Central Bank.

N. Mahakur,
16-9-36.

Bank Superintendent and Accountant.

R. Bose,
Director.

D. S. Patnaik,
15-9-36.
Honorary Secretary.

Sd. Tileghble,
16-9-36.
Chairman.

The Balasore Central Co-operative Bank, Limited. Balance Sheet as on the 31st December 1935.

Serial no.	Liabilities.	Amount.	Total.	Serial no.	Assets.	Amount.	Total.
1	2	3	4	5	6	7	8
1	Share Capital:—						
	(a) Authorised—	Rs. a. p.	Rs. a. p.	1	Land and Building	Rs. a. p.	Rs. a. p.
	500 Preference Shares at Rs. 25 each.	12,500 0 0			Less depreciation at 5 per cent ..	23,138 0 0	
	10,750 Ordinary Shares at Rs. 10 each.	1,07,500 0 0			(Total depreciation up to date Rs. 6,230-8-4).	1,157 0 0	21,981 0 0
	(b) Subscribed—	1,20,000 0 0		2	Stock and furniture	2,269 13 6	
	401 Preference Shares at Rs. 25 each.	12,275 0 0			Less depreciation at 10 per cent on the book value.	613 13 6	1,650 0 0
	9,482 Ordinary Shares at Rs. 10 each.	94,820 0 0			(Total depreciation up to date Rs. 4,477-11-0.)		
	(c) Paid-up—	1,07,995 0 0		3	Library	38 0 0	
	491 Preference Shares at Rs. 20 each.	9,820 0 0			Less depreciation at 5 per cent Rs. 4 and written off account of the price of lost books Rs. 34	38 0 0	NIL
	9,482 Ordinary Shares at Rs. 6 each.	56,802 0 0		4	Reserve Fund Investments:—		
	Add calls (ordinary) paid in advance.	20 0 0			(a) In Provincial Bank shares ..	13,600 0 0	
	Less calls unpaid:—	66,732 0 0			(b) In Reserve Bank of India shares	1,000 0 0	
	(a) Preference Rs. 30	160 0 0	66,563 0 0	5	(c) In Kujang Central Union ..	11,609 13 0	26,209 13 0
	(b) Ordinary Rs. 120				Other specific Investments—		
2	Reserve Fund		49,695 0 0		In savings deposits with Provincial Bank as reserve against deposit.		1,088 13 6
3	Other Funds:—			6	Value of land purchased from Co-operative Societies members (at cost):—		
	(i) Bad Debt Fund	26,650 0 10			(i) Purchased from Co-operative Societies members in rent sale.	487 1 0	
	(ii) Education Fund	99 7 0			(ii) Purchased from Co-operative Societies in certificate.	3,451 0 0	
	(iii) Improvement Fund	4,467 10 3	31,217 2 1		(iii) Purchased from Co-operative Societies in Sattikabala.	1,947 4 0	5,885 5 6
4	Cash Credit with Provincial Bank		14,453 14 0	7	Investment in running societies:—		
5	Deposits:—(a) Fixed—				(a) Overdue	5,84,010 0 0	
	at 5 per cent	7,01,726 11 7	8,47,767 8 4		(b) Not overdue	2,00,041 0 0	7,01,560 0 0
	at 4 per cent	55,980 12 9		8	Investment in liquidated societies		45,995 13 3½
6	Savings deposit at 2 per cent		21,218 8 8	9	Interest receivable:—		
7	Other deposits—				(a) Overdue interest including Rs. 18,773-5-0 due by liquidated societies.	1,08,569 4 0	
	Provident fund deposit of employees		12,614 4 0		(b) Not overdue (including interest on the other investments).	87,704 2 0	2,86,273 6 0
8	Interest payable:—		44,410 0 0	10	Advance recoverable:—		
	Due but not paid				(a) Personal and miscellaneous advances.	1,455 0 3½	
9	Contributions payable to the Federation:—				(b) Advance against provident fund deposit.	767 0 0	4,430 3 5½
	(a) On behalf of Bank—				(c) Advance to liquidator	2,208 3 2	
	(i) Arrear up to 31-12-33	1,678 4 0		11	Advance recoverable:—		
	(ii) Assessment for 1934	3,853 0 0			(a) Federation contribution of Co-operative Societies	24,105 4 3	
	(iii) Assessment for 1935	3,985 7 0			(b) Advance for litigation expenses of Co-operative Societies.	11,830 14 0	
		9,517 4 0	32,295 2 3		(c) Pallinangal contribution	41 0 0	
	(b) On behalf of societies:—				(d) From Nuaparhi Better Farming Co-operative Societies.	2,402 7 0	
	(i) Arrear up to 31-12-33	8,591 14 3			(e) For temporary peons from inspecting clerks.	1 8 0	32,480 1 3
	(ii) Assessment for 1934	6,819 12 0		12	Saleable forms		1,064 15 9
	(iii) Assessment for 1935	7,366 4 0		13	Other Items:—		
		22,777 14 3			(i) Excess payment of leave salary to the Manager.	13 3 0	
10	Outstanding charges:—				(ii) Value of seeds for sale	474 6 8	
	(1) Traveling allowance of staff	304 3 0			(iii) Stock of oil cake purchased	26 12 9	
	(2) Travelling allowance of Honorary Workers.	124 8 0			(iv) Sundry debtors for garden produce.	18 5 0	542 11 5
	(3) Pay of staff	607 0 0		14	Outstanding dues—		
	(4) Contingencies	7 8 0			House rent recoverable from Babu J. Mohanty for 3 months in 1935		10 8 0
	(5) Municipal Tax	72 0 0		15	Cash balance:—		
	(6) Printing and Stationery	36 4 0	1,151 13 0		(1) With the Treasurer	146 4 0½	
11	Other Items:—				(2) Postage in hand	7 2 3	
	(i) Advance payment for price of seeds.	36 11 9			(3) Revenue stamp in hand	6 0 0	159 5 3½
	(ii) Suspense account	144 0 0			Grand Total		12,25,388 10 5½
	(iii) Agricultural Association account.	21 14 3					
	(iv) Mangalakhil Bundh account	200 0 0	402 10 0				
12	Profit and Loss account:—						
	(i) Non-distributable profit brought forward.	87,294 0 10½					
	(ii) Net profit for the year	16,609 4 0					
		1,03,903 10 10½					
	Less profit non-distributable	1,63,303 10 19½	NIL				

The Balasore Central Co-operative Bank, Limited. Balance Sheet as on the 31st December 1935.

Serial no.	Liabilities.	Amount.	Total.	Serial no.	Assets.	Amount.	Total.
1	2	3	4	5	6	7	8
		Rs. a. p.	Rs. a. p.			Rs. a. p.	Rs. a. p.
13	Non-distributable profit at the close of the year.	..	1,03,303 10 10½		Grand total brought forward	..	12,25,338 10 5½
	Grand Total	..	12,25,338 10 5½		Grand Total	..	12,25,338 10 5½

				Rs. a. p.
Overdue interest..	1,98,569 4 0
Contingent assets..	12,506 7 0

I have audited the above balance sheet and have obtained all the information and explanations I have required. Subject to my separate audit note which should be made available to the share-holders, I am of opinion that the above balance sheet is properly drawn up so as to exhibit a true and correct view of the state of Bank affairs according to the best of my informations and explanations given to me and as shown by the books of the Bank.

CAMP BALASORE:

Dated the 14th August 1936.

C. S. PATNAIK,

Assistant Auditor, Co-operative Societies.

Sd. Illegible, HARIHAR MOHAPATRA, J. MAHANTY,
Accountant. Manager. Director.

Madhusudan Das,
Director.

Sd. Illegible,
Deputy-Chairman.

Collector-Chairman.